

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.1556
ANSWERED ON 09.12.2024

WAQF PROPERTIES

1556. DR. JOHN BRITTAS

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) the number of waqf properties registered nationwide under the Waqf Act, 1954 and the subsequent Waqf Act, 1995;
- (b) the details of the immovable and movable properties so dedicated as waqf, State-wise;
- (c) whether is it a fact that there have been concerns regarding unlawful alienation of waqf properties;
- (d) if so, State-wise, the details of the properties that have been reported as alienated; and
- (e) the details of measures taken to recover the same?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) & (b): As per Section 15 of Waqf Act, 1954 and the Section 32 of subsequent Waqf Act, 1995, general superintendence of all waqf properties in a State is vested with the State Waqf Boards (SWBs) and the SWBs are empowered to manage the waqf properties. Further, as per the information available on WAMSI (Waqf Assets Management System of India) portal, which is entered by the respective SWBs. So far 8,72,352 immovable and movable 16,713 waqf properties have been entered on the portal. SWBs wise details of immovable and movable waqf properties is given at Annexure.

(c) to (e): Section 51(1-A) of the Waqf Act provides that any sale, gift, exchange, mortgage or transfer of the waqf property shall be void ab initio. Additionally, Section 52 of the Waqf Act states that if the Board, after conducting any inquiry in the prescribed manner, determines that any waqf property has been alienated, it may send a requisition to the Collector, within whose jurisdiction the property is located, to take possession of the property and deliver it to the Board. As per the information available on WAMSI portal, 994 waqf properties have been shown as alienated, SWBs wise details of alienated waqf properties is given at Annexure.

Annexure referred to in reply to Part (a) to (e) of the Rajya Sabha Unstarred Question No.1556 due for answer on 09/12/2024 raised by Dr. John Brittas regarding 'Waqf properties'

State Waqf Boards (SWBs)-wise details of immovable, movable and alienated waqf properties on WAMSI (Waqf Assets Management System of India) portal.

S. No.	Name of State/UT Waqf Boards	Immovable properties	Movable properties	Alienated properties
1.	Andaman and Nicobar Islands	151	0	0
2.	Andhra Pradesh	14685	85	152
3.	Assam	2654	0	0
4.	Bihar State (Shia)	1750	16	0
5.	Bihar State (Sunni)	6867	18	7
6.	Chandigarh	34	0	0
7.	Chhattisgarh	4230	0	0
8.	Dadra & Nagar Haveli	30	1	0
9.	Delhi	1047	0	0
10.	Gujarat	39940	5418	0
11.	Haryana	23267	0	0
12.	Himachal Pradesh	5343	0	6
13.	Jammu & Kashmir	32533	0	10
14.	Jharkhand	698	4	0
15.	Karnataka	62830	1801	0
16.	Kerala	53297	0	3
17.	Lakshadweep	896	0	0
18.	Madhya Pradesh	33472	237	2
19.	Maharashtra	36701	131	0
20.	Manipur	999	0	0
21.	Meghalaya	58	51	1
22.	Odisha	10314	26	0
23.	Puducherry	693	254	0
24.	Punjab	75965	0	63
25.	Rajasthan	30895	0	0
26.	Tamil Nadu	66092	8605	734
27.	Telangana	45682	0	4
28.	Tripura	2814	62	0
29.	Uttar Pradesh (Shia)	15386	0	0
30.	Uttar Pradesh (Sunni)	217161	3	0
31.	Uttarakhand	5388	0	11
32.	West Bengal	80480	1	1
	Grand total	872352	16713	994